

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 111
(IB)-1024/ND/2018

IN THE MATTER OF:

M/s Realfin Solutions Pvt. Ltd. ... Applicant

Vs.

M/s Nikhil Footwears Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 07.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajesh Bhardwaj, Mr. Ajay Pal Singh, Advocates
For the Personal Guarantor : Mr. Alok Dhir, Ms. Varsha Banerjee,
Mr. Palash Singhai,
For the Respondent :Mr. Mukund Rawat, Adv.

ORDER

A joint statement is made by both the sides that parties are endeavouring settlement.

Pleadings are complete. On 08.03.2021 Learned Counsels made the same statement.

Due to holding of Special Bench, there is paucity of time and final arguments cannot be heard.

No further adjournment will be granted on the next date.

List for hearing on 10.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH